

Justice R. M. Lodha (Retd.) Committee
(In the matter of PACL Ltd.)
Hearing before Shri Anubhav Roy, Recovery Officer

Unique ID of Objection Petition: SEBI/PACL/OBJ/AR/50/2024

File No.: 1383

Name of the Objector: Dhandapani

MR No.: 15700/16 and 36728/16.

Record of Proceedings

1. The captioned objection was taken up on 08.04.2025, for further proceedings in the matter.
2. The instant objection has been filed by Dhandapani, objecting the attachment of properties under survey number 44/5 to an extent of 1.37.50 acres, totally 3.40 cents, survey number 55/1 Punja land measuring to an extent of 3.43.0 acres and 8.47 cents, survey number 83/1 Punja land measuring to an extent of 1.16.0 acres 2.87 cents totally to an extent of 14.74 cents, situated at Sivanthipatti village, Kovilpatti Panchayat, Palayamkottai District, covered in MR No 15700/16 and 36728/16, which stands attached by the Committee.
3. Upon perusing the objection and the documents attached thereto, certain documents were found deficient and therefore, vide deficiency letter dated 17/01/2025, mentioning therein the said deficiencies, was issued to the Objector via email dated 17/01/2025 at the email ID viz kanagaraj.adv12gmail.com and also via Speed Post AD at the correspondence address of the Objector viz. 104, Lawyer chamber, madras high court of Madurai bench, Madurai - 625023, advising him to make good the deficiencies within a period of 30 days from receipt of the said letter. It is noted that the deficiency letter sent via Speed Post AD was duly delivered to the Objector. However, even after lapse of the timeline, no response was received from the Objector. In view of the same, a final opportunity was granted to the Objector to make good the deficiencies enlisted in the deficiency letter dated 27/02/2025 within a period of 7 days from the receipt of the communication, which was sent through speed post on aforesaid address.

Shri Anubhav Roy



4. It is noted that till date neither the objector has furnished the requisite documents/information, nor has sought any extension of time for this purpose.
5. In view of the non-furnishing of documents/information, the present objection cannot be proceeded further in its present form.
6. Given the above facts, the objection raised by the Objector is disposed of, without any determination on the merits.



Anubhav Roy
Recovery Officer

For and on behalf of Justice (Retd.) R.M. Lodha Committee
(in the matter of PACL Ltd.)



अनुभव रॉय / ANUBHAV ROY
उप महाप्रबन्धक एवं वसूली अधिकारी
Deputy General Manager & Recovery Officer
न्यायमूर्ति (सेवानिवृत्त) अर.एम. लोधा कमेटी
Justice (Retd) RM Lodha Committee
(आर.एम. लोधा समिती के मामले में संश्लेष. मुंबई / In the Matter of Pacl Ltd. Mumbai)